

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

CUSTOMS APPEAL NO. 85746-85750 OF 2014

RAJ TRANSPORT & TRADING CO

AVAKSHI DOCTOR

DILIP DAKI

NOSHIR MEHTA

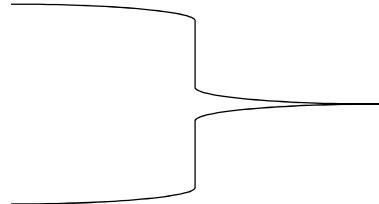
PERVEZ MEHTA

17, Banaji Mansion, Banaji Street,
Fort,
Mumbai.

Vs.

**COMMISSIONER OF CUSTOMS(IMPORT),
MUMBAI**

New Custom House,
Ballard Estate,
Mumbai-400 001.



Appellant

Respondent

CUSTOMS APPEAL NO. 86015 OF 2014

RESHAM SINGH PADDA

17, Banaji Mansion, Banaji Street,
Fort,
Mumbai.

Vs.

**COMMISSIONER OF CUSTOMS(IMPORT),
MUMBAI**

New Custom House,
Ballard Estate,
Mumbai-400 001.

Appellant

Respondent

(Arising out of Order-In-Original No.

144/2013/CAC/CC(I)/AB/OILUNITINFILENO.S/7-43/06 OIL UNIT S/10-ADJ-
21/2013-14 dated 02.01.2014 passed by The Commissioner of Custom
(Import).

Appearance:

None for the Appellant.

Shri Deepak Sharma, Deputy Commissioner, Authorized Representative for
the Respondent.

CORAM:

HON'BLE MR. Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 30.06.2025

Date of Decision: 30.06.2025

FINAL ORDER NO:- A/86064-86069/2025.

None for the appellant as has been the case on the last several occasions since 12.01.2024. Appellant's were also noticed but no-one turned up. It seems that appellants are no more interested to pursue their appeals and therefore, we dismiss all these six appeals for default and non-prosecution under Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in open court)

(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)

suraj